

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP 453/2003 in OA 494/2003

New Delhi, this the 5th day of February, 2004

(A)

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. Sarweshwar Jha, Member (A)

Sh. S.B.Gupta
S/o Late Sh. Mangal Sen Gupta
R/o 11 P Colony Qtr. No.G-70
Mohkam Pura, Dehradun, Uttaranchal.
...Applicant
(By Advocate Sh. A.K.Mishra)

V E R S U S

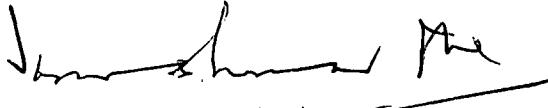
1. The Director General
CSIR, Rafi Marg, New Delhi.
2. Dr. Om Garg
Director
Indian Institute of Petroleum
Mohkam Pura, Dehradun, Uttaranchal.
...Respondents
(By Advocate Sh. C.B.N.Babu)

O R D E R (ORAL)

Shri Shanker Raju,

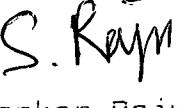
Learned counsel for the respondents has informed that directions have been complied with by the respondents and assessment has been done w.e.f. 1-3-1998 whereas 1d. counsel for the applicant claims the assessment w.e.f. 1981.

2. In view of above, Contempt Petition is dismissed. Notices to the alleged contemnors are discharged. Liberty is accorded to the applicant to assail his subsisting grievance in an appropriate proceedings.


(Sarweshwar Jha)

Member (A)

/vikas/


(Shanker Raju)

Member (J)